

the achievements of other methods of population control ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). Yes. A summary of the evaluation based on various follow up studies involving over 20,000 cases of IUCD insertions in different parts of the country is given in Annexure 'A' laid on the Table of the House. [Placed in Library. See No. LT—269/69].

Details of the achievements of IUCD and other contraceptive methods since 1965-66 when IUCD was introduced in the Family planning Programme are given in the enclosed statement at Annexure 'B' laid on the Table of the House. [Placed in Library. See No. LT—269/69].

Evaluation of the IUCD Programme has shown that after the enthusiastic receptivity in the first two years there has been some setback to it, due to side effects, rumours, lack of proper selection and follow up of cases and inadequate education of the acceptors. IUCD is acknowledged as an effective, cheap, safe and reliable onetime method for spacing of children and steps have been taken to revive its popularity through injecting proper care in selection of cases, proper education and follow up of the acceptors.

(c) Does not arise.

Khetri Copper Complex

2387. **SHRI N. K. SOMANI :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the commissioning of the Khetri copper complex has been delayed further ;

(b) if so, the latest schedule of commissioning and when it is likely to be ready and the reasons for delay ; and

(c) whether there is a proposal for establishing a railway link with the Nizam-pur-Ringus section of the Western Railway to service this project ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS, AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). The Khetri Copper Project originally envisaged was for the production of 21,000 tonnes of copper per annum. This was estimated to be completed by 1966.

The scope of the Project was subsequently enlarged to include the development of Kolihan mines also so as to produce 31,000 tonnes of metal per annum and to recover the sulphur values in the ore to produce sulphuric acid and fertilisers there from. This was expected to be commissioned by 1969 but as per the revised time schedule drawn up in May 1968 the first stream of concentrator is to be commissioned by October, 1970 and second stream 6 months later. The smelter and the acid and fertiliser plants are expected to be commissioned by October, 1971 and refinery by May, 1972.

The delay in commissioning of the Project was caused by non-availability of foreign credit to meet its foreign exchange requirements. Another contributory factor was that after the decision to implement the Project was taken, there was re-thinking about the scope of the Project which was enlarged by making a specific provision for the recovery and utilization of bye-products with a view to improving its economics. Further, delay was occasioned by delay in procurement of equipment, finalisation of contracts for imported equipment and inadequacy of power supply.

(c) A proposal has been sent to the Railway Board.

बोरो छिपे लाये गये माल का पकड़ा जाना

2388. श्री प० ला० बारूपाल :

श्री हुकम चन्द कछवाय :

श्री गार्डिलिंगन गौड :

श्री हिम्मतसिंहका :

श्री सु० कु० तापड़िया :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में प्रति वर्ष अलग-अलग बम्बई, कलकत्ता, मद्रास, राजस्थान, दिल्ली, बिहार, पश्चिमी बंगाल और उत्तर

प्रदेश में कितने मूल्य का चोरी छिपे लाया गया सोना तथा अन्य वस्तुएं पकड़ी गई हैं ; और

(ख) इस सम्बन्ध में कितने मामले दर्ज किये गये, कितने भारतीय तथा विदेशी व्यक्ति गिरफ्तार किये गये, कितने व्यक्ति छोड़ दिये गये और कितने मामले सरकार के पास विचाराधीन हैं ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) तथा (ख). इस संबंध में सूचना इकट्ठी की जा रही है और सभा की मेज पर रख दी जायगी ।

नई दिल्ली के कुछ क्षेत्रों में चतुर्थ भेरी कर्मचारियों के दो कमरों वाले क्वार्टरों का परस्पर तबादला

2389. श्री निहाल सिंह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कर्मचारी पंचकुई रोड, राजा बाजार और अलीगंज क्षेत्र में बने हुए दो कमरों वाले क्वार्टरों का तबादला आपस में ही कर लेते हैं, जब कि नियमित रूप से तबादला करने के इजाराओं आवेदन-पत्र पड़े रहते हैं ;

(ख) यदि हां, तो इस प्रकार के कितने आवेदन-पत्र पड़े हुए हैं ;

(ग) क्या सरकार को पता है कि परस्पर तबादला करने के लिये अनुचित रूप से 400-500 रुपये दिये जाते हैं और इस प्रकार के तबादले सेवा निवृत्ति के निकट किये जाते हैं ; और

(घ) यदि हां, तो इस कदाचार को रोकने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

स्वास्थ्य तथा परिवार नियोजन, और निर्माण, आवास तथा नगरीय विकास मंत्री (श्री के० के० शाह) : (क) जी, हां । आवंटन

नियमावलीके अन्तर्गत आपसी बदली की अनुमति है । नियमों के उपबन्धों के अनुसार आपसी बदली की अनुमति तभी दी जा सकती है जबकि दोनों अधिकारियों की तर्कसंगत रूप से दिल्ली में ड्यूटी पर होने की सम्भावना हो तथा वे आपस में बदले जाने वाले निवास स्थानों में इस प्रकार के बदले के अनुमोदन की तारीख से कम से कम छः महीने रहें ।

(ख) नियमित बदली के लिए 2,677 आवेदन-पत्र आये हुए हैं ।

(ग) जी, नहीं । जैसा कि उपर्युक्त (क) में कहा गया है, आपसी बदली केवल तभी स्वीकृत की जाती है जब कि दोनों पक्ष (पार्टीज) आवंटन नियमावली में निर्धारित शर्तों को पूरा करनी हों तथा आपसी बदली तभी लागू मानी जाती है जब कि दोनों पक्ष अपने-अपने क्वार्टरों के लिए आवश्यक दखल-प्राधिकार पत्रों (आयू-पेशन अथार्टी स्लिप) ले लें तथा अन्य सभी औपचारिकतायें पूरी कर लें ।

(घ) प्रश्न ही नहीं उठता ।

Chairman of Oil India Ltd.

2390. SHRI P. C. ADICHAN :
SHRI A SREEDHARAN :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 2704 on the 5th August, 1968 and state :

(a) whether the strictures involving corrupt practices passed by the High Court of Assam and Nagaland against the present Chairman of the Oil India Limited and the Supreme Court's stay order have since been studied by Government ;

(b) if so, the results thereof ; and

(c) whether the tenure of the Chairman, which is due to expire shortly, is being renewed and if so, the reasons for ignoring the said strictures ?

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN) : (a) and (b). An appeal has been filed in the Supreme Court and a stay order has been